

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 645 of 2020

IN THE MATTER OF:

Sirajudin Qureshi

....Appellant

Vs.

Parsvnath Developers Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Jayant K. Mehta, Mr. Aman Bhalla and Mr. Anshumaan Sahni, Advocates

**For Respondents: Mr. Naresh Kumar Munjal, Advocate
Mr. Vijay Nair, Advocate for R-1.**

ORDER

29.07.2020: Heard the Learned Counsel for the Appellant.

Mr. Vijay Nair, Learned Counsel appears for Respondent No. 1 (Operational Creditor) takes notice. Mr. Naresh Kumar Munjal, Interim Resolution Professional appears for Respondent No. 2/ Corporate Debtor. For filing of Reply/ Response of Respondent No. 1 & 2, the matter is adjourned to **19th August, 2020**.

It is made clear that the 'Corporate Insolvency Resolution Process' proceedings will depend upon the outcome of the present 'Appeal'.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

sa/nn